©
കേരള സർക്കാർ
Government of Kerala
2018

Regn. No. KERBIL/2012/45073
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

കേരള ഗസറ്റ്
KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്

PUBLISHED BY AUTHORITY

വാല്യം 7 Vol. VII	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2018 സെപ്റ്റംബർ 25 25th September 2018 1194 കന്നി 9 9th Kanni 1194 1940 ആശ്വിനം 3 3rd Aswina 1940	നമ്പർ No.	38

PART IV

Private Advertisements and Miscellaneous Notifications

ഭക്ഷ്യ സുരക്ഷാ വകുപ്പ്

ദര്‍ഘാസ് പരസ്യം

നമ്പര്‍ 348/2018/എ.സി.എഫ്.എസ്.(ഡബ്ല്യൂ). 2018 സെപ്റ്റംബര്‍ 7.

കേരള ഗവര്‍ണ്ണര്‍ക്കുവേണ്ടി വയനാട് ജില്ലാ ഭക്ഷ്യസുരക്ഷാ അസിസ്റ്റന്റ് കമ്മീഷണര്‍ താഴെ പറയുന്ന വാഹനം ഒരുവര്‍ഷത്തേക്ക് കരാര്‍ അടിസ്ഥാനത്തില്‍ ഡ്രൈവര്‍ ഉള്‍പ്പെടെ വിട്ടുനല്‍കുന്നതിനായി വാഹന ഉടമകളില്‍ നിന്ന് മുദ്രവെച്ച ദര്‍ഘാസുകള്‍ ക്ഷണിച്ചുകൊള്ളുന്നു.

ദര്‍ഘാസ് നമ്പര്‍—2/2018/എ.സി.എഫ്.എസ്.

വാഹനത്തിന്റെ പേരും അടങ്കല്‍ തുകയും—മഹീന്ദ്ര ബൊലറൊ/ടാറ്റാ സുമോ സമാന മോഡലുകളുള്ള മറ്റു വാഹനങ്ങള്‍—പ്രതിമാസം ` 30,000-` 35,000 (ജി.എസ്.ടി. ഉള്‍പ്പെടെ).

നിരതദ്രവ്യം—` 2,100.

ദര്‍ഘാസ് ഫോറത്തിന്റെ വില—` 500 + 18% ജി.എസ്.ടി.

പ്രവൃത്തിയുടെ കാലാവധി/കരാര്‍ കാലാവധി—ഒരു വര്‍ഷം (2018-19 സാമ്പത്തിക വര്‍ഷം).

ദര്‍ഘാസ് ഫോറം വില്‍ക്കുന്ന തീയതിയും സമയവും—24-9-2018 മുതല്‍ 27-9-2018 ഉച്ചയ്ക്ക് 12.30 മണിവരെ.

ദര്‍ഘാസ് ഫോറം സ്വീകരിക്കുന്ന അവസാന തീയതിയും സമയവും—3-10-2018 വൈകുന്നേരം 3 മണി.

ദര്‍ഘാസ് തുറക്കുന്ന തീയതിയും സമയവും—5-10-2018 വൈകുന്നേരം 3 മണി.

ദര്‍ഘാസ് സംബന്ധിച്ചുള്ള ഭക്ഷ്യ സുരക്ഷാ വകുപ്പിന്റെ എല്ലാ വ്യവസ്ഥകളും ഇതിന് ബാധകമാണ്. കാരണം കൂടാതെ ദര്‍ഘാസ് നടപടികള്‍ റദ്ദ് ചെയ്യുന്നതിനോ മാറ്റി വയ്ക്കുന്നതിനോ ഉള്ള അധികാരം താഴെ ഒപ്പിട്ടിരിക്കുന്ന ഉദ്യോഗസ്ഥനില്‍ നിക്ഷിപ്തമാണ്. മേല്‍പ്രസ്താവിച്ച വാഹന കരാറിനെ സംബന്ധിച്ച കൂടുതല്‍ വിവരങ്ങള്‍ക്ക് ആഫീസുമായി ബന്ധപ്പെടേണ്ടതാണ്.

ഭക്ഷ്യസുരക്ഷാ അസിസ്റ്റന്റ്
കമ്മീഷണറുടെ കാര്യാലയം,
മിനി സിവില്‍ സ്റ്റേഷന്‍,
മാനന്തവാടി, വയനാട്.

പി. ജെ. വര്‍ഗ്ഗീസ്,
ഭക്ഷ്യസുരക്ഷാ
അസിസ്റ്റന്റ് കമ്മീഷണര്‍.

കൊച്ചി മുനിസിപ്പല്‍ കോര്‍പ്പറേഷന്‍

നോട്ടീസ്

No. ISO/MOE8/41074/2018. 2018 മേയ് 16.

കൊച്ചി മുനിസിപ്പല്‍ കോര്‍പ്പറേഷന്‍ സ്മാര്‍ട്ട് സിറ്റി പദ്ധതി-ഫോര്‍ട്ടുകൊച്ചി ഏരിയ ഡീറ്റെയില്‍ഡ് ടൗണ്‍ പ്ലാനിംഗ് സ്കീം പൊതുജനങ്ങളുടെ അറിവിലേക്കായി പ്രസിദ്ധപ്പെടുത്തുന്നത്.

കൊച്ചി സ്മാര്‍ട്ട് സിറ്റി പദ്ധതി ഫോര്‍ട്ടുകൊച്ചി ഏരിയയില്‍ നടപ്പിലാക്കുന്നതിനായി ഡീറ്റൈല്‍ഡ് ടൗണ്‍ പ്ലാനിംഗ് സ്കീം കൊച്ചി മുനിസിപ്പല്‍ കോര്‍പ്പറേഷനും എറണാകുളം മേഖല നഗരാസൂത്രണ വകുപ്പും കൂടി സ്റ്റേറ്റ് മിഷന്‍ മാനേജ്മെന്റ് യൂണിറ്റ് (SMMU) കൊച്ചി സ്മാര്‍ട്ട് സിറ്റി മിഷന്‍ ലിമിറ്റഡ് (CSMC) എന്നിവരുടെ മേല്‍നോട്ടത്തില്‍ തയ്യാറാക്കിയിട്ടുള്ളതാണ്.

പ്രസ്തുത സ്കീം തയ്യാറാക്കുന്നതിനുള്ള ഉദ്ദേശ്യം (ഫോറം നമ്പര്‍ 4) അതിരുകള്‍, സര്‍വ്വെനമ്പര്‍ വിവരങ്ങള്‍ (ഫോറം നമ്പര്‍ 13) എന്നിവ ഇതോടൊപ്പം വിജ്ഞാപനം ചെയ്തുകൊള്ളുന്നു. ഫോര്‍ട്ടുകൊച്ചി ഏരിയ ഡീറ്റൈല്‍ഡ് ടൗണ്‍ പ്ലാനിംഗ് സ്കീം സംബന്ധിച്ച വിശദവിവരങ്ങള്‍ നഗരസഭ വെബ്സൈറ്റ് ആയ www.cochinmunicipalcorporation.kerala.gov.in-ല്‍ പ്രസിദ്ധീകരിച്ചിട്ടുള്ളതാണ്. കൂടാതെ ടി വിവരങ്ങള്‍ നഗരസഭ മെയിന്‍ ഓഫീസ്, നഗരസഭ മേഖല) ഓഫീസുകള്‍, കണയന്നൂര്‍ താലൂക്ക് ഓഫീസ്, എറണാകുളം വില്ലേജ് ഓഫീസ്, മേഖലാ നഗരാസൂത്രണ കാര്യാലയം, കാക്കനാട് എന്നിവിടങ്ങളില്‍ നേരിട്ട് പരിശോധനയ്ക്ക് ലഭ്യമാണ്. പ്രസ്തുത സ്കീം സംബന്ധിച്ച് പൊതുജനങ്ങള്‍ക്കുള്ള ആക്ഷേപങ്ങളും അഭിപ്രായങ്ങളും ഗസറ്റ് വിജ്ഞാപനം ചെയ്ത തീയതി മുതല്‍ 60 ദിവസംവരെ നഗരസഭ മെയിന്‍ ഓഫീസില്‍ സ്വീകരിക്കുന്നതാണ്.

കോര്‍പ്പറേഷന്‍ ഓഫീസ്,
പി. ബി. നമ്പര്‍ 1016,
എറണാകുളം, കൊച്ചി-682 011.

(ഒപ്പ്)
സെക്രട്ടറി.

Form-4

Municipal Corporation of Kochi

Notification No. I under Section 8 of the Town Planning Regulation IV of 1108

[Under Rule 32(a) of the Travancore Town Planning Rules 1113/Rule 33(a) of Rules under Madras Town Planning Act, 1920 and under Section 113 (2) (iii) of the Kerala Town & Country Planning Act 2016]

NOTIFICATION OF THE INTENTION TO PREPARE/ ADOPT DETAILED TOWN PLANNING SCHEME FOR FORTKOCHI AREA UNDER SECTION 46 (1) OF THE KERALA TOWN AND COUNTRY PLANNING ACT —2016 (Act 9 of 2016)

Purpose of the scheme:

A Smart City is urban region that is highly advanced in terms of overall infrastructure, sustainable real estate, communications and market viability. In a Smart City, economic development and activity is

sustainable and rationally incremental by virtue of being based on success oriented market drivers such as supply and demand. The Smart City Missions objective is to promote cities that provide core infrastructure and provide quality life to its citizens, a clean and sustainable environment and application of smart solutions.

Kochi has ranked 5th among the 20 cities selected in the first round of the Smart Cities Mission. Under Kochi Smart City, one among three areas suggested for Detailed Town Planning Scheme is Fort Kochi. The purpose of making this DTP Scheme reviving the image of Fort Kochi as the cultural and heritage capital, smart brand building and redevelopment of key areas. The focus also remains, on addressing the requirements pertaining to adequate water supply, assured electric supply, sanitation, solid waste management, efficient urban mobility, provision of smart walking (Non Motorised Transport) and public transport along with due focus on heritage conservation. Hence the DTP Scheme can be the basis for taking projects.

It is hereby notified under Section 46 (1) of the Kerala Town and Country Planning Act, 2016 that the Municipal Corporation of Kochi passed under sub Section (1) of Section 46 the following resolution at the meeting held on 26-5-2018 (Resolution 112 of 2018).

"Under Section 46(1) of The Kerala Town and Country Planning Act 2016, the Municipal Corporation of Kochi hereby resolve to prepare/adopt a Detailed Town Planning Scheme in respect of the planning area described hereunder:

A. Boundaries:

North : Sea

East : T.M. Muhammed road—Amaravathy road till Kokers Junction (the roads are included in the scheme).

South : From Kokers Junction towards West Thamaraparambu road till Bishop Kureethara road and continues towards South upto intersection of Bishop Kureethara road with K. J. Herschel road (both the roads are included in the scheme) and then towards west Defence area (INS Dronacharya) included in Division-I.

West : Sea

B. Revenue survey, name of Desam included, along with the name of respective revenue Villages:

The following revenue survey numbers in Fort Kochi Village are included in this scheme area.

1	41	81	121	161	201	241	342	1048
2	42	82	122	162	202	242	896 (P)	1049
3	43	83	123	163	203	243	897	1051
4	44	84	124	164	204	244	898	1052
5	45	85	125	165	205	245	899	1053
6	46	86	126	166	206	246	900	1054
7	47	87	127	167	207	247	901	1055
8	48	88	128	168	208	248	902	1056
9	49	89	129	169	209	249	903	1057
10	50	90	130	170	210	250	904	1058
11	51	91	131	171	211	251	1010 (P)	1059
12	52	92	132	172	212	252	1011	1060
13	53	93	133	173	213	253	1012 (P)	1061
14	54	94	134	174	214	254	1013	1062(P)
15	55	95	135	175	215	255	1014	1063
16	56	96	136	176	216	256	1015 (P)	1064
17	57	97	137	177	217	257	1016	1065
18	58	98	138	178	218	258	1017	1066
19	59	99	139	179	219	259	1018	1067
20	60	100	140	180	220	260	1019	1068
21	61	101	141	181	221	261	1020	1069
22	62	102	142	182	222	262	1021	1095
23	63	103	143	183	223	263	1022	1161
24	64	104	144	184	224	264	1023	1162
25	65	105	145	185	225	265	1024	1166
26	66	106	146	186	226	266	1025	1169
27	67	107	147	187	227	267	1026	1171
28	68	108	148	188	228	268	1027	1173
29	69	109	149	189	229	269	1028	1174
30	70	110	150	190	230	270	1029	1175
31	71	111	151	191	231	271	1030	1086
32	72	112	152	192	232	272	1031	
33	73	113	153	193	233	273	1032	
34	74	114	154	194	234	274	1033	
35	75	115	155	195	235	275	1034	
36	76	116	156	196	236	276	1035	
37	77	117	157	197	237	277	1036 (P)	
38	78	118	158	198	238	278	1037 (P)	
39	79	119	159	199	239	279	1046 (P)	
40	80	120	160	200	240	280	1047 (P)	

C. Approximate extent of the land included in the planning area:

100.29 hectares”

A copy of the map of the planning area (DSN/01) will be kept for inspection during office hours at the office of the Municipal Corporation of Kochi.

(Sd.) *Secretary.* (Sd.) *Mayor.*

Municipal Corporation of Kochi

(Form No. 13 of the Travancore Town Planning Rules 1113)

NOTICE OF PUBLICATION OF DRAFT DETAILED TOWN PLANNING SCHEME FOR FORT KOCHI AREA UNDER SECTION 46(2) OF THE KERALA TOWN AND COUNTRY PLANNING ACT 2016 (ACT 9 OF 2016)

[Under Section 113(2) (iii) of the Kerala Town & Country Planning Act 2016]

It is hereby notified that the Draft Detailed Town Planning Scheme prepared/adopted by the Municipal Corporation of Kochi, in respect of the planning area described hereunder:

A. *Boundaries:*

North : Sea.

East : T.M. Muhammed road—Amaravathy road till Kokkers Junction (the roads are included in the scheme).

South : From Kokkers Junction towards west Thamaraparambu road till Bishop Kureethara road and continues towards south upto intersection of Bishop Kureethara road with K. J. Herschel road (both the roads are included in the scheme) and then towards west Defence area (INS Dronacharya) included in Division I.

West : Sea.

B. *Revenue Survey, Name of Desom included, along with the name of respective revenue viIlages:*

The following revenue survey numbers in Fort Kochi Village are included in this scheme area.

1	41	81	121	161	201	241	342	1048
2	42	82	122	162	202	242	896 (P)	1049
3	43	83	123	163	203	243	897	1051
4	44	84	124	164	204	244	898	1052
5	45	85	125	165	205	245	899	1053
6	46	86	126	166	206	246	900	1054
7	47	87	127	167	207	247	901	1055
8	48	88	128	168	208	248	902	1056
9	49	89	129	169	209	249	903	1057
10	50	90	130	170	210	250	904	1058
11	51	91	131	171	211	251	1010 (P)	1059
12	52	92	132	172	212	252	1011	1060
13	53	93	133	173	213	253	1012 (P)	1061
14	54	94	134	174	214	254	1013	1062 (P)
15	55	95	135	175	215	255	1014	1063
16	56	96	136	176	216	256	1015 (P)	1064
17	57	97	137	177	217	257	1016	1065
18	58	98	138	178	218	258	1017	1066
19	59	99	139	179	219	259	1018	1067
20	60	100	140	180	220	260	1019	1068
21	61	101	141	181	221	261	1020	1069
22	62	102	142	182	222	262	1021	1095
23	63	103	143	183	223	263	1022	1161
24	64	104	144	184	224	264	1023	1162
25	65	105	145	185	225	265	1024	1166
26	66	106	146	186	226	266	1025	1169
27	67	107	147	187	227	267	1026	1171
28	68	108	148	188	228	268	1027	1173
29	69	109	149	189	229	269	1028	1174
30	70	110	150	190	230	270	1029	1175
31	71	111	151	191	231	271	1030	1086
32	72	112	152	192	232	272	1031	
33	73	113	153	193	233	273	1032	
34	74	114	154	194	234	274	1033	
35	75	115	155	195	235	275	1034	
36	76	116	156	196	236	276	1035	
37	77	117	157	197	237	277	1036 (P)	
38	78	118	158	198	238	278	1037 (P)	
39	79	119	159	199	239	279	1046 (P)	
40	80	120	160	200	240	280	1047 (P)	

has been published in the official website www .... (here enter the website address) of the Municipal Corporation of Kochi as per section 46(2) of the Kerala Town and Country Planning Act 2016 (Act 9 of 2016).

A copy of the Draft Detailed Town Planning Scheme is also kept for inspection by the public during office hours at the office of the Municipal Corporation of Kochi.

Any person interested in the Plan may communicate in writing to the Secretary, Municipal Corporation of Kochi. Any objection or suggestion relating thereto within sixty days from the date of the publication of the Notice in the Official Gazette.

No person shall use or cause to use any land or carry out development in any land, or change the use of land otherwise than in conformity with the restrictions as applicable under Section 63 of the Kerala Town and Country Planning Act 2016 (Act 9 of 2016).

(Sd.) *Secretary.* (Sd.) *Mayor.*